

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF MOUNTAIN EDGE TOURS AND HOLIDAYS PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Mountain Edge Tours and Holidays Private Limited
2.	Date of incorporation of corporate debtor	18/06/2009
3.	Authority under which corporate debtor is incorporated / registered	Ministry of Corporate Affairs, ROC-Andaman
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900AN2009PTC000116
5.	Address of the registered office and principal office (if any) of corporate debtor	Registered office address as per the MCA Records: Opposite Rajasthan Manch Shadipur, Andaman Islands, Port Blair, Andaman & Nicobar, India, 744106 Other Address: Unit No. B-125, Eastern Business District, Neptune Living Point, LBS Road, Bhandup (West), Mumbai – 400078.
6.	Insolvency commencement date in respect of corporate debtor	10 th November 2023 as per the order of the Hon'ble National Company Law Tribunal, Bench at Kolkata
7.	Estimated date of closure of insolvency resolution process	8 th May, 2024
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Name: Kanchan Dutta Reg No: IBBI/IPA-001/IP-P00202/2017-18/10391
9.	Address and e-mail of the interim resolution professional, as registered with the Board	Address: Chatterjee International Centre, 14 th Floor, Flat No. 13A, 33A J.L. Nehru Road, Kolkata 700071 Email id: kanchan@kgrs.in
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address: Chatterjee International Centre, 17 th Floor, Flat No. 13A, 33A, J.L. Nehru Road, Kolkata 700071 Email id: mountainedge.cirp@gmail.com
11.	Last date for submission of claims	24 th November, 2023
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with the IRP
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not applicable as per information available with the IRP
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: https://www.ibbi.gov.in/home/downloads Physical Address: same as above in point no. 10 (b) Not applicable as per information available with the IRP


Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of Mountain Edge Tours and Holidays Private Limited on 10th November, 2023

The creditors of Mountain Edge Tours and Holidays Private Limited are hereby called upon to submit their claims with proof on or before 24th November 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA- Not applicable as per information available with the IRP.

Submission of false or misleading proofs of claim shall attract penalties.



Kanchan Dutta
Interim Resolution Professional
Mountain Edge Tours and Holidays Private Limited
IBBI/IPA-001/IP-P00202/2017-18/10391
AFA Valid Upto: 28.11.2023

Date and Place: 14th November, 2023, Kolkata